

crusher illegally on a plot of railway land at the Jorhat Railway Station causing hazards to the health of residents in the neighbourhood; and

(b) if so, what action is being taken by the Railways to remove the crusher from there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH) : (a) Yes, a stone crusher was installed unauthorisedly by M/s. Poddar Bros & Company in 1973 in a plot of Railway land at Jorhat Railway Station licensed to them in 1968-69 for the purpose of stacking stone products.

(b) The licence of the party has been cancelled and action has been initiated against the party for eviction from the Railway land.

Profits on consumer items

250. SHRI SALIL KUMAR GANGUJI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have conducted any survey to find out the percentage of profits made by multinational companies, which are selling consumer items like tooth paste, tooth brush, telcum powder and chocolate;

(b) if so, the details thereof; and

(c) what steps Government propose to take to compel these companies to reduce the prices of these consumer goods?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) and (b) The Department of Company Affairs has not conducted any survey as such to find out the profitability of multinational companies which are selling consumer items like tooth paste, tooth brush, telcum powder and chocolate. However, the profitability ratios of the

branches and Indian subsidiaries of foreign companies operating in India and engaged in consumer goods industries such as (i) Bakery and confectionery (ii) footwear (iii) pharmaceuticals and drugs (iv) cosmetics and toilet preparations (v) milk products (vi) aerated water and (vii) cigarettes have been studied for the last two years, viz., 1973-74 and 1972-73. The ratios of their profits before tax to total assets and turnover are given separately for the branches and the subsidiaries in the statement. [See Appendix XCV Annexure No. 18.]

(c) In so far as the high prices charged by these companies are due to monopolistic trade practices, they may be regulated under Section 31(1) of MRTP Act and if the high prices charged are as a result of restrictive trade practices, they may be regulated under Section 10(a) of the MRTP Act. Enquiries have been instituted under Section 31(1) of the MRTP Act in case of three multinational companies for indulging in monopolistic trade practices. Enquiries have also been instituted in case of two other multinationals under Section 10(a) for indulging in restrictive trade practices.

As regards drugs and pharmaceuticals their prices are regulated under Drugs (Prices Control) Order 1970. The recommendation of Hathi Committee on rationalisation of prices of drugs are under the consideration of the Government.

Manufacture of Gentamycin Sulphate

251. SHRI SYED AHMAD HASHMI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that M/s. Fulford are manufacturing Gentamycin Sulphate without licence;

(b) whether it is also a fact that M/s. Fulford and M/s. Indian Schering have been given import licences for this drug

while Indian companies are denied import licences for the same; and

(c) if so, what are the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI PRAKASHCHAND B. SETHI) : (a) to (c) The manufacturing firms operating in non-organised sector are not required to take industrial licences under the I.D.R. Act. M/s. C E. Fulford and M/s. Indian Schering Ltd., have been operating in non-organised sector and selling formulations based on imported Gentamycin Sulphate. Letter of Intent for formulations based on Gentamycin Sulphate has been issued to M/s. Chemicals Industrial and Pharmaceutical Laboratories Ltd. The question of import licence in this case would arise after they have been issued industrial licence. H.A.L. and Euphoric Pharmaceuticals have been given industrial licences for production of formulations based on Gentamycin Sulphate. H.A.L. has been allowed import of Gentamycin Sulphate during the current financial year Euphoric Pharmaceuticals does not appear to have applied for import licences. The application of M/s. Themis Chemicals Ltd. for production of formulations based on Gentamycin Sulphate is still under consideration.

जीवन-रक्षक दवाओं का उपलब्ध होना

252. श्री ओम प्रकाश त्यागी :

श्री जगदीश प्रसाद माथुर :

क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ज्ञान है कि कैंसर और अन्य घातक रोगों के लिये वितरित आयातित जीवन रक्षक दवाएँ देश में उपलब्ध नहीं हैं, और

(ख) यदि हाँ, तो सरकार इन दवाओं की पर्याप्त सप्लाई सुनिश्चित करने के लिये क्या कदम उठाने का विचार रखती है ?

†[Availability of life-saving drugs

252. SHRI OM PRAKASH TYAGI :

SHRI JAGDISH PRASAD
MATHUR :

†[] English translation.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government are aware that certain imported life-saving drugs for Cancer and other fatal diseases are not available in the country; and

(b) if so, what steps Government propose to take to ensure adequate supply of these drugs?]

रसायन और उर्वरक मंत्री (श्री प्रकाशचन्द

बी० सेठी) : (क) और (ख) सरकार को कैंसर तथा अन्य भयानक बीमारियों के लिये समय समय पर आयातित जीवन-रक्षक औषधियों की कुछ किस्में पर्याप्त मात्रा में उपलब्ध नहीं हैं, तथापि ऐसी इन औषधियों की इतनी अधिक कमी नहीं है।

इन दवाइयों के आयात के बारे में सरकार का दृष्टिकोण उदार है तथा इस सम्बन्ध में नीति को वर्ष 1975-76 के लिये इम्पोर्ट ट्रेड कंट्रोल पालिसी के परिशिष्ट 19 में बनाया गया है। स्थापित आयात को इन औषधों की तैयार औषधियों का भवन्त रूप में आयात करने की अनुमति दी गई है।

प्रत्येक व्यक्ति तथा अस्पतालों द्वारा जीवन-रक्षक औषधों की अपनी आवश्यकताओं के लिये आयात करने के लिये आयात व्यापार नियंत्रण विनियमनों के अन्तर्गत किसी आयात लाइसेंस की आवश्यकता के बिना प्रत्येक व्यक्ति तथा अस्पतालों को क्रमशः 200 रु० तथा 1000 रुपये के मूल्य तक आयात करने की अनुमति देने के लिये आयात नीति को उदार बनाया गया है।

आयात एवं निर्यात के मुख्य नियंत्रक ने जीवन-रक्षक औषधियों के आयात के लिये तदर्थ लाइसेंस देने के सम्बन्ध में औषध नियंत्रक (भारत) को वर्ष 1975-76 के लिये 20 लाख रुपये की राशि भी दे दी है। कैंसर अवरोधी सूत्रयोगों के देशीय उत्पादन को प्रोत्साहन भी दिया जा रहा है।

मैसम बीरां दौलकम तदतुरुपी प्रगुज औषधों के आयात द्वारा देश में निर्मलखित कैंसर अवरोधी सूत्रयोगों का उत्पादन कर रहा है:—

1. व्यूमलफान (माइलेरान)